## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/106/2016

NAME OF THE PETITIONER(S)

: S.K. Ganesan & 4 others

NAME OF THE RESPONDENT(S)

: M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

7.v.P. Saivilia

Councu 1 P1- R6 T. v.P. Sailih

2. S. manonkumar.

CSE

counsel for R7-R8

(For. B. Dhanarat)

3. 8. Manjula devi, AdV

For KSR & co company socretations

Simm

ORDER

Counsels for both the parties are present. It has been proposed with a consensus that Shri T.S.Krishnamurthy, former Chief Election Commissioner, will be requested by the parties to mediate. Both of the counsels pray time to proceed in the said direction. At request, time is enlarged. Put up on 09.12.2016 at 10.30 A.M.

(Ch. Md.Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)